

**FORM A  
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Kumarakom Aqua Serene Private Limited
2.	Date of incorporation of corporate debtor	27/02/2004
3.	Authority under which corporate debtor is incorporated / registered	RoC-Ernakulam
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101KL2004PTC016902
5.	Address of the registered office and principal office (if any) of corporate debtor	Building No. 4/125Vettoor House Kudavechoor P O Vaikom Kottayam KL 686144
6.	Insolvency commencement date in respect of corporate debtor	26/07/2022**
7.	Estimated date of closure of insolvency resolution process	22/01/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Embrammadam Padmanabhan Madhusudhanan  Registration No. IBBI/IPA-002/IP- N01163/2021-2022/13856
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Embram Madam, Near Siva Temple, Nettoor PO, Ernakulam, Kerala 682040  Email: epmadhusudhanan@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: First Floor, Building No. C.C 56/172 K.C. Abraham Master Road, Panampilly Nagar, Kochi-682036  Email:epmadhusudhanan@gmail.com
11.	Last date for submission of claims	09/08/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA



13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>  Physical Address: NA

FOR THE ATTENTION OF THE CREDITORS OF KUMARAKOM AQUA SERENE PRIVATE LIMITED

Notice is hereby given that the National Company Law Tribunal, Kochi has ordered the commencement of a corporate insolvency resolution process of the Kumarakom Aqua Serene Private Limited on 23/06/2022.

\*\* Hon'ble High Court of Kerala in WP(C) No. 18247 of 2022 (E) on 09.06.2022 has stayed the proceedings of the Hon'ble NCLT, Kochi dated 23/06/2022 admitting the Corporate Insolvency Resolution Process( CIRP). Therefore Invoslvency commencent date has been changed to date mentioned in colum 6 supra.

The creditors of Kumarakom Aqua Serene Private Limited, are hereby called upon to submit their claims with proof on or before 09/08/2022to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class,as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: Embrammadam Padmanabhan  
Madhusudhanan

Date and Place

03/08/2022

Ernakulam



# Kerala police rule out involvement of Malayalis in Karnataka murders

Say reports of vehicle bearing state number used by culprits who killed Nettareu baseless

SHAN A S @TPuram

THE ongoing probe into the recent communally-inspired triple murder in Dakshina Kannada district in Karnataka has so far not revealed any Kerala connection, state police sources said, even as the department is maintaining a close watch in Kannur and Kasaragod districts, which shares borders with Karnataka, to check any spillover of violence from across the border.

Earlier, there were unverified reports that the killers of Yuva Morcha leader Praveen Nettareu on July 26 had arrived in a vehicle that bore a Kerala registration number plate. However, this claim has been found baseless during the subsequent probe carried out by Karnataka police.

Kasaragod district police chief Vaibhav Saxena said the claim that a vehicle bearing the



Praveen Nettareu Mohammed Fazil

Kerala registration number was used to commit the murder is not true and Karnataka police have so far not shared any inputs that suggested any sort of involvement of people from Kerala side of the border in any of the murders.

"Being border districts whose demography is almost the same, we are regularly in touch with Mangaluru SP. If there was any information re-

garding involvement of Keralites in any of these murders, they would have intimated us. All suspects arrested are from their side. The claim that a vehicle bearing Kerala registration number was used for committing the offence is baseless," he said.

The communally-sensitive Dakshina Kannada district saw back-to-back murders starting with that of Masood, an 18-year-old, who was killed at Bellare on July 21, followed by that of Praveen Nettareu (July 26) and Fazil of Surathkal, who was hacked to death on July 28.

The police sources said the organisations allegedly involved in the murders have strong presence in Kerala as well and in that scenario, the police are maintaining a high

alert in Kannur and Kasaragod. Kasaragod is specially being watched as it shares borders with three Karnataka taluks where the murders had occurred.

"The border points are being scrutinised to nix entry of unwanted elements to the district. Intelligence sharing is also happening on a timely basis between the forces of both the states. Kannur, which has a history of violence between Muslim and Hindu fundamentalist groups, is equally being watched. The police top brass had issued an alert across northern parts of the state following the murders. That alert is yet to be withdrawn in Kasaragod," said a senior officer of Kerala Police.

The Karnataka government has handed over the probe into the murder of BJP youth wing leader Praveen Nettareu to the National Investigation Agency.

The border points are being scrutinised to nix entry of unwanted elements to Kasaragod. Intelligence sharing is also happening on a timely basis between the forces of both the states — A police officer

# Plus-One classes to begin on Aug 25

EXPRESS NEWS SERVICE @TPuram

THE General Education Department intends to begin Plus One classes on August 25 after completing the admission process, as per the main phases of the Higher Secondary seat allotment, on August 24, General Education Minister V Sivankutty has said.

The department had earlier postponed the publication of the first allotment list to Friday (August 5). Admissions as per the first allotment list will be carried out from August 5 to 10. The second allotment list will be published on August 15 for which admissions will be held on August 16 and 17. "The final allotment list will be published on August 22 and the admission process will be completed by

## Major announcements

- Admissions as per first allotment list to be carried out from August 5 to 10
- Second allotment list to be published on August 15; admissions on August 16 and 17
- No programme organised by government agencies or NGOs that robs class hours allowed

August 24," the minister added.

Sivankutty said the government has decided to ban the use of mobile phones by school students in the classroom and also on the campus. Parents and teachers should ensure that the rule is strictly implemented. He noted that use of mobile

phones caused not only health issues but also behavioural problems in school children. Any programme in schools organised by government agencies or NGOs that robs children of class hours will not be allowed, he said.

The minister informed that a core committee has been constituted to oversee the integration of various departments as suggested in the first report of the M A Khader Committee on educational reforms. He added that the government will act on the recommendations as soon as the second volume of the Khader committee report is out. On the noon meal scheme, the government has written to the Centre to immediately disburse ₹142 crore that was due to the state in 2021-22.



Egrets at the Muthalazhappi harbour near Perumathura in Thiruvananthapuram searching for food near people trying to catch fish. Fishermen are banned from venturing into the sea until Thursday due to heavy rain and rough sea | B P DEEPU

# Cong meet to discuss Rahul's Bharat Yatra

EXPRESS NEWS SERVICE @TPuram

STATE Congress president K Sudhakaran has called for a party executive meeting on Sunday to discuss the preparations for Rahul Gandhi's Bharat Jodo Yatra which is scheduled to begin on October 2 from Kanyakumari.

The plan to conduct 'padayatras' in all districts to commemorate the 75th anniversary of Indian independence will also be finalised in the meeting. All 14 district Congress chiefs in the state will start a week-long 'padayatra' on Tuesday traversing 75km to observe the event.

"Apart from kicking off preparations towards Bharat Jodo Yatra, we will discuss about the padayatras our district chiefs will be taking out from August 9 to 15", Sudhakaran told TNIE.

# HC asks agency to explain incident at NEET centre that traumatised girls

EXPRESS NEWS SERVICE @Kochi

THE Kerala High Court on Wednesday directed the National Testing Agency (NTA) to file a detailed statement explaining the manner in which the National Eligibility-cum-Entrance Test (NEET) was conducted in the state. It also sought details on the inquiry conducted into the incident in which some girl candidates were forced to remove their innerwear at an exam centre in Kollam last month. The statement should be filed with all supporting documents.

A Division Bench issued the order on a petition filed by Asif Azad, a party-in-person, seeking compensation to

the girl students who are forced to remove their innerwear which caused them mental trauma and stress before the exam. The petitioner also sought to introduce a common protocol for the conduct of NEET. As per the complaint, the incident took place after metallic hooks were detected in the innerwear of some girls during screening. Many girl students were asked to remove their innerwear if they wanted to attempt the exam, causing them severe emotional distress.

S Nirmal, counsel for the NTA, said with regard to the alleged incident, a case has

been registered. The petitioner had made inappropriate averments against the agency, which had conducted the NEET examination for

nearly three lakh students across the country. Besides, the petition did not satisfy the requirements of a public interest litigation.

The petitioner pointed out that it was not the first time that such an incident happened. A similar incident took place in 2017 in Kannur and four teachers of a school were suspended for asking a girl to remove her innerwear before entering the exam hall.

**KSITIL KERALA STATE IT INFRASTRUCTURE LIMITED CONTRACT VACANCIES**

Reference No. 60/KSITIL/RCT/2019/6474

Kerala State Information Technology Infrastructure Ltd (KSITIL), fully owned by Government of Kerala invites applications from eligible candidates for the post of **Junior Accountant** on contract basis.

The last date of submission of application is on 10/08/2022, 17:00 Hrs. Interested candidates may please visit <https://ksitil.kerala.gov.in> for application and more details.

Managing Director  
Kerala State IT Infrastructure Limited

**GOVERNMENT OF TELANGANA HYDERABAD METROPOLITAN WATER SUPPLY & SEWERAGE BOARD**

O/o Chief General Manager (Engg), O&M Circle-IV, S.R. Nagar, Hyderabad, T.S.

**e-TENDER NOTICE**

e-Tender Notice No. & Date: **No. 187/CGM(E)/O&M/IV/2022-2023, Date: 03.08.2022**

Providing Group Mediclaim Insurance Policy to the existing Permanent Board Employees, Service Pensioners & Family Pensioners of HMWSSB for a period of One year.

(1) Tender Documents will be available online from dt.03.08.2022 from 4.00 P.M onwards and the last date of receipt of tenders is dt.10.08.2022. (2) Name & address of Chief General Manager (Engg), concerned - Chief General Manager (Engg), O&M Circle-IV, HMWSSB, SR Nagar, Hyderabad-500038. (3) The Contractors / firms are requested to upload the information in the 'ZIP' format preferably. (4) Further details can be seen @ <https://www.tender.telangana.gov.in>

Sd/- Chief General Manager (Engg), O&M Circle-IV, S.R. Nagar, Hyderabad, T.S.

**SBI STATE BANK OF INDIA**

STRESSED ASSETS RECOVERY BRANCH, LMS Compound, Opp. Museum West Gate, Vikas Bhavan P.O., Thiruvananthapuram-695033 Ph: 0471-2318096, 2317095, e-mail: sbi.10059@sbi.co.in

**SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES**

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with proviso to Rule 6(b) of the Security Interest (Enforcement) Rules 2002

Notice is hereby given to the public in general and in particular to the Borrowers (s) and Guarantor (s) that the below described immovable properties mortgaged/charged to the State Bank of India, Secured Creditor, the Symbolic/Physical Possession of which has been taken by the Authorised Officer of State Bank of India, being the Secured Creditor, will be sold on "As is where is", "As is what is" and "Whichever is best" basis on 08.08.2022, for recovery respective dues with future interest and costs to the State Bank of India as mentioned below.

**SL Name & Address of the Borrowers/ Guarantors: Smt.Saramma Varghese & No.1 Sri Varghese A.J., both residing at Ennasseril House, Chittar, P.O., Pathanamthitta, Pin-689663**

Due Amount: **Rs.2,12,83,538.96** as on 02.08.2022 + interest, expenses & Costs

**DESCRIPTION OF IMMOVABLE PROPERTIES:** All that part and parcel of property measuring 28.80 Area of land and building No.21/125 in Sy.No.868/1-6-3 of Chittar Village, Ramani Taluk, Pathanamthitta District in the name of Sri.A.J.Varghese as per Partition Deed No.1738/2003 dated 17.10.2003, Sale Deed No.469/2005 dated 14.03.2005, Sale Deed No.1652/2008 dated 07.10.2008 of SRO Panunayi. **BOUNDARIES** as per Location Certificate dated 28.04.2009. East: Panchayath Road. North: Property of Ennasseril A.C. Alexiyas, West: Valimala Rubber Company Estate (Kankayam Estate), South: Valimala Rubber Company Estate (Kankayam Estate)

Reserve Price: **Rs.61,00,000/-** EMD: **Rs. 6,10,000/-** Bid Increment: **Rs. 65,000/-**

**SL Name & Address of the Borrowers/ Guarantors: 1) Mrs. Konnyal Rubbers, Proprietor No.2 Smt. Susan Johnson, 2) Smt. Susan Johnson, 3) Mr. Johnson George, all residing at Konnyal House, Edathitta P.O., Kozhikode, Palanganthitta - 691555. 4) Mr. K.P. George, residing at Kambootharayil House, Prakkaram P.O., Pathanamthitta - 689662**

Due Amount: **Rs.1,14,58,175.37** as on 03.08.2022 + interest, expenses & Costs

**Property No.1:** All that part and parcel of property measuring of 19.50 Area of land with residential building No.463, 193/194 in Re Sy.No. 42/15 (Old Sy.No.342/13) in Block No.9 of Chennakkay Village, Kozhichery Taluk, Palanganthitta District standing thereon and all other things attached thereto belonging to Sri.K.P. George as per Will Deed No. 105/1985 dated 12.11.1985 of SRO Pathanamthitta. **BOUNDARIES** as per Title Deed - East: Property of Thekkintu Family, West: Panchayath Road, South: Property of Ponnammamma Soman and Ammini, North: Property of Thekkintu Family

Reserve Price: **Rs.173.00 Lakhs** EMD: **Rs.17.30 Lakhs** Bid Increment: **Rs. 2.00 Lakhs**

**Property No.2:** All that part and parcel of property measuring of 10.12 Area of land in Re Sy.No.156/12 (Old Sy.No.256/1F) in Block No.25 of Omallur Village, Kozhichery Taluk, Palanganthitta District standing thereon and all other things attached thereto belonging to Sri. Johnson George as per Settlement Deed No. 1257/2010 dated 19.05. 2010 of SRO Pathanamthitta. **BOUNDARIES** as per Title Deed - East: Property of Thekkintu Family, West: Panchayath Road, South: Property of Ponnammamma Soman and Ammini, North: Property of Thekkintu Family

Reserve Price: **Rs. 9.20 Lakhs** EMD: **Rs. 0.92 Lakhs** Bid Increment: **Rs. 20,000/-**

Inspection of properties : Any working day with prior appointment, Time of inspection: Between 11.00 am to 1.00 pm

**Date & time of e-Auction: 30.08.2022 between 11.00 AM to 1.00 PM**

Interested bidder may deposit Pre-Bid EMD with MSTC before the close of e-Auction, Credit of Pre-Bid EMD shall be given to the bidder only after receipt of payment in MSTC's Bank account and updation of such information in the e-auction website. This may take some time as per banking process and hence bidders, in their own interest, are advised to submit the pre-bid EMD amount well in advance to avoid any last minute problem.

For detailed terms and conditions of the sale, please refer to the link provided in webportal of the Secured Creditor : <https://www.sbi.co.in>, Details also available at : <https://lbapi.in>

Date : 03/08/2022 (Sd/-) (Authorised Officer), State Bank of India, Place : Trivandrum SARB, Trivandrum

**SANJAY GANDHI INSTITUTE OF TRAUMA AND ORTHOPAEDICS**

(Government of Karnataka Autonomous Institution)

Byrasandra, Jayanagar East, Bangalore-560 011. Ph: 080-2656 4516  
Telefax: 080-2656 5222 E-mail: [sitodirector@gmail.com](mailto:sitodirector@gmail.com)

No.: SGIT/O/FELLOWSHIP/ADM/23/2022-23 Date: 01.08.2022

**NOTIFICATION**

Applications are invited from NMC/MCI recognized MS/MD/DMB candidates for Fellowship Programmes in Sports injury and Arthroscopy, Spine Surgery, Advanced Orthopaedic Trauma, Arthroplasty, Maxillofacial Trauma, Ultrasound and Image guided Advanced Nerve Blocks at Sanjay Gandhi Institute of Trauma and Orthopaedics for the academic year 2022-23.

The applicants should submit the prescribed application on or before 17.08.2022 to the office and attend the Walk-in-Interview to be held on 18.08.2022 from 9:00 a.m. onwards at Conference Hall of SGITO with Demand Draft of Rs. 4,000/- (for each subject) in favour of the Director, Sanjay Gandhi Institute of Trauma and Orthopaedics, Bengaluru-560011, compulsorily to bring original certificates of SSLC, 12<sup>th</sup> Standard (PUC), MBBS/BDS Marks Cards, Internship Certificates, PG Marks Card, UG /PG Degree Certificates, UG & PG Registration Certificate (KMC/NMC/KSDC), Experience Certificates and publications along with one set of attested photocopy of certificates and 4 No's of Photos.

DIPR/CP/Advt/1652/2022-23 Sd/- Director

**CLASSIFIEDS**

**PUBLIC NOTICE**

**CHANGE OF NAME**

I, No. RC-00098 CAPT Anjakulath Sivadas (Retd.), resident of Siva Sathya, Kavassery (P.O.), Palakkad District, PIN- 678 543, Kerala, declare that my wife's name mentioned as Mrs. A.S. Bhamana in my service documents/PPO by mistake and not deliberate. Henceforth my wife's name will be Sathiabhamana A. as mentioned in her PAN Card and Aadhaar Card. I further declare that Mrs. A.S. Bhamana and Sathiabhamana A. is one and the same person.

**CHANGE OF NAME AND DATE OF BIRTH**

I, ALICE (Existing Name) Spouse of Ex. Service No. 06643421, Rank. Haviltar. Name: MATHEW EAPPEN, residing at, Suju Home, Kadaman-kulam P.O. Kallappara, Pathanamthitta District, Kerala State, Pin-689 583, have changed my name from ALICE to ALICE VARUGHESE and Date of Birth from age 38 yrs to 20.03.1949 vide affidavit dated 01.08.2022 before the Notary Adv. D. RADHAKRISHNAN NAIR. It is to change the same in Army records.

**CAUTION**

Readers are advised to make appropriate enquiries while responding to advertisements in these columns. The New Indian Express Group of Publications does not vouch for any claims made by the Advertisers. The Printer, Publisher, Editor and Owner of The New Indian Express Group of Publications shall not be held responsible / liable for any consequences, in case such claims are found to be false.

**CHANGE OF NAME AND DATE OF BIRTH OF SPOUSE**

I, ALICE MATHEW is legally wedded spouse No. 14222672M Rank Naik Name MATHEW PHILIP presently residing at Kanivellil House, Muttuchira P.O, Kottayam District, Kerala State, PIN 686 613 have changed my name from ALICE to ALICE MATHEW and date of birth 55 yrs. to 15/05/1954 vide affidavit dated 29 July 2022 before judicial 1<sup>st</sup> Class Magistrate at Vaikom.

**INVITING APPLICATIONS FOR DRP'S UNDER PM FME SCHEME**

Applications are invited from Individuals/Agencies to be engaged as District Resource Persons (DRPs) for PM Formalization of Micro Food Processing Enterprises (PM FME) Scheme of Ministry of Food Processing Industries, Government of India. The details are available in the official websites: [www.keralaindustry.org](http://www.keralaindustry.org) & [www.kbip.org](http://www.kbip.org). For more details, it is requested to contact the General Manager of the respective District Industries Centre.

**KERALA BUREAU OF INDUSTRIAL PROMOTION**  
(State Nodal Agency of PM FME Scheme)  
2, Vidhya Nagar, Opp. Police Ground, Thycoud P.O., Thiruvananthapuram - 695014.  
Tel / Fax: 91 471 2321882, 2322883 E: [kbip@keralaindustry.org](mailto:kbip@keralaindustry.org) W: [www.kbip.org](http://www.kbip.org)

**BRUHAT BENGALURU MAHANAGARA PALIKE**

Office of the Executive Engineer,  
Shivajinagar Division, Queens Road, Bengaluru - 560052.

No: EE/SJN/TEND/12/2022-23 Date: 01-08-2022

**INVITATION FOR TENDER (IFT) - (SHORT TERM)**  
(Two Cover System) (Through GOK e-Procurement Portal only)

Executive Engineer (Shivajinagar Division), BBMP, Bengaluru invites tenders from eligible Contractors registered in BBMP or equivalent registration with CPWD / KPWD / Railways / MES / National Highway or any State Government Organizations for the construction of works as detailed below.

Sl. No.	Name of the Work	Approx. Amount of Work (Rs. in Lakhs)	EMD (in Rs.)
1	Improvements to Roads & Drains at Cross Roads of Thimmaiah Road in Bharathinagara in Ward No. 91 - Call-3 (Indent No: 51224)	99.00	1,98,000.00
2	Construction of BBMP Quarters for Drivers at Tasker Town in Ward No. 110.	100.00	2,00,000.00
3	Estimate for Restoration of Road Cutting Portion done by BWSSB from Cross Roads of Sepping Road in Ward No. 91, Bharathinagara.	81.00	1,62,000.00
4	Estimate for Restoration of Road Cutting Portion done by BWSSB from Cross Roads of Thimmaiah Road in Ward No. 91, Bharathinagara.	81.00	1,62,000.00
5	Estimate for Restoration of Road Cutting Portion done by BWSSB from D.K. Street & Surrounding in Ward No. 91, Bharathinagara.	50.85	1,02,000.00

**Calendar of Events:** 1) The tender documents may be downloaded from the GOK e-Procurement Portal Website: <https://eproc.karnataka.gov.in> from 02-08-2022. 2) Pre Bid Meeting will be held on 06-08-2022 at 12.00 Hrs. at the Office of the Executive Engineer, Shivajinagar Division, Queens Road, Bengaluru - 560052. 3) Tenders must be submitted online through e-Procurement Portal on or before 16.00 Hrs. on 10-08-2022. 4) Technical Bids will be Opened on 11-08-2022 at 16.30 Hrs. at the Office of the Executive Engineer, Shivajinagar Division, BBMP, Bengaluru (if possible or next working day). Further details may be obtained from the above office during office hours.

Sd/- Executive Engineer, Shivajinagar Division, BBMP.

**PAY DEVELOPMENT CHARGES, HELP TO DEVELOP BENGALURU**

**COVID-19. DO NOT PANIC, BE AWARE**

Wear Mask, Follow Physical Distancing, Maintain Hand Hygiene

**UNIVERSITY OF KERALA THIRUVANANTHAPURAM-34**

No.18651/Advt-105/2022/PR No.Ad.H/33189/renotification/2022

**RE-NOTIFICATION OF TEACHING POSTS**

Applications are invited from qualified candidates for appointment to the posts of Assistant Professors, Associate Professors and Professors in various teaching departments of the University. Details are available in the re-notification uploaded in the University Website [www.keralauiversity.ac.in](http://www.keralauiversity.ac.in) and <https://recruit.keralauiversity.ac.in>. Last date for online submission of Application is 03.09.2022. The last date for submission of 'hard copy of application with supporting documents' is 05.09.2022, 5.00 P.M.

University Buildings, Thiruvananthapuram, Date: 02.08.2022 Sd/- Prof. (Dr.) K.S. Anil Kumar Registrar

**FORM A PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1	Name of corporate debtor	Kumarakom Aqua Serene Private Limited
2	Date of incorporation of corporate debtor	27/02/2004
3	Authority under which corporate debtor is incorporated / registered	RoC-Ernakulam
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101KL2004PTC016902
5	Address of the registered office and principal office (if any) of corporate debtor	Building No. 4/125Vettor House, Kudavehoor P.O Vaikom Kottayam KL 686144
6	Insolvency commencement date in respect of corporate debtor	26/07/2022**
7	Estimated date of closure of insolvency resolution process	22/01/2023
8	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Embramadam Padmanabhan Madhusudhanan Registration No. IBS/IBA-002/JP-NO1163/2021-2022/13856
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Embram Madam, Near Siva Temple, Nettareu P.O, Ernakulam, Kerala 682040 Email: <a href="mailto:emmadhusudhanan@gmail.com">emmadhusudhanan@gmail.com</a>
10	Address and e-mail to be used for correspondence with the interim resolution professional	Address: First Floor, Building No. C.C.56/172 K.C. Abraham Master Road, Panampilly Nagar, Kochi-682036 Email: <a href="mailto:emmadhusudhanan@gmail.com">emmadhusudhanan@gmail.com</a>
11	Last date for submission of claims	09/08/2022
12	Classes of creditors (6A) of section 21, ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of authorized representatives available at:	Weblink: <a href="https://ibi.gov.in/en/home/downloads">https://ibi.gov.in/en/home/downloads</a> Physical Address: NA

Notice is hereby given that the National Company Law Tribunal, Kochi has ordered the commencement of a corporate insolvency resolution process of the Kumarakom Aqua Serene Private Limited on 23/08/2022.

\*\* Hon'ble High Court of Kerala in WP(C) No. 18247 of 2022 (E) on 09/06/2022 has stayed the proceedings of the Hon'ble NCLT, Kochi dated 23/06/2022 admitting the Corporate Insolvency Resolution Process (CIRP). Therefore insolvency commencement date has been changed to date mentioned in column 6 supra.

The creditors of Kumarakom Aqua Serene Private Limited, are hereby called upon to submit their claims with proof on or before 09/08/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Date : 03/08/2022 Name and Signature of Interim Resolution Professional Place : Ernakulam Embramadam Padmanabhan Madhusudhanan Sd/-

